

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Customs Appeal No. 87372 of 2013

(Arising out of Order-in-Appeal No. 148/Mumbai-III/2013 dated 19.03.2013
passed by the Commissioner of Customs (Appeals), Mumbai Zone-III.)

Gorang International

.....Appellant

**48 Chandragupta Estate, New Link Road,
Near Monginis Factory, Andheri, (West),
Mumbai – 400 053**

VERSUS

Commissioner of Customs

.....Respondent

(ACC & Import), Mumbai

**Air Cargo Complex Sahar Andheri (East),
Mumbai – 400 009**

APPEARANCE:

Shri J.C. Patel, Advocate for the Appellant

Shri Manoj Kumar, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/86804/2019

Date of Hearing: 09.10.2019

Date of Decision: 09.10.2019

PER: P. ANJANI KUMAR

Learned Counsel for the appellant mention that he would like to withdrawal the appeal. Therefore, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(P. Anjani Kumar)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad